

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 24th day of February, 2004.

Original Application No. 1016 of 1997.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Hon'ble Mr. D.R. Tiwari, Member- A.

Viaji Pal S/o Late Gokul, working as Mate
under Section Engineer (P. Way), Northern Railway,
Chunar.

.....Applicant

Counsel for the applicant :- Sri Anand Kumar

V E R S U S

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. The Divisional Superintending Engineer (C),
Northern Railway, Allahabad.
3. The Assistant Engineer,
Northern Railway, Chunar.
4. The Section Engineer (P. Way),
Northern Railway, Chunar.

.....Respondents

Counsel for the respondents :- Sri A.V. Srivastava

O R D E R

By Hon'ble Mr. Justice S.R. Singh, VC.

By means of this original application the applicant has
prayed for quashing of the impugned letter dated 10.06.1997
(Annexure A-1) passed by the respondent No. 4 reverting the
applicant from the post of Mate to the post of Gangman. He
has further prayed for direction to the respondent No. 2 to
treat and regularise the services of the applicant on the
post of Mate from the post his juniors have been promoted
as Keyman and Mate.

2. It appears that the applicant was initially appointed

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as Gangman with effect from 19.03.1981 and working as such at Khurja. Later on he was transferred to P.Q.R.S unit in the year 1984. By impugned order dated 10.06.1997 he has been reverted to his substantive post of Gangman. It is not disputed that in order to become Mate, the Gangman has to be qualified as Keyman which the applicant has not yet qualified. In the circumstances, the applicant has failed to make out any case either for quashing the order dated 10.06.1997 by which has been reverted to his substantive post of Gangman nor he is entitled to regularise on the post of Mate for the reason he had not yet been promoted to the post of Keyman. Learned counsel for the applicant has not been able to make out any case for interference. The O.A is accordingly dismissed with no order as to costs.

Dinesh
Member- A.

Paranjpy
Vice-Chairman.

/Anand/